

**DIVISION BENCH**

**ITEM NO.117**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA NO.18/2023 IN CP No.30ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>ROC V/S ACDI VOCA SOCIAL DEVELOPMENT ORGANISATION &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>252 (1) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Krishna Dev Vyas, Adv. : *For the Petitioner/ Applicant/ ROC*

Sh. Rishabh Govila, Adv. : *For the Respondent Company*

**ORDER**

Ld. Counsels representing the parties are present.

- Ld. Counsel representing the Respondent Company states that the advance copy of the reply has been supplied to the Ld. Counsel representing the ROC and the same would also be filed in the Registry within a period of three days.
- Ld. Counsel representing the ROC states that he is in the receipt of the copy of reply and would be filing the rejoinder thereto within a period of one week.
- Let the needful be done within the aforesaid stipulated period by serving an advance copy to the other side.
- The matter is adjourned for further hearing on 25<sup>th</sup> July, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**4<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*